

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP No.10/ND/2013
RT CP No.28/Chd/Pb/2016**

M/s. Sudha Commercial Co.Ltd.	...Petitioner
Vs	
M/s Milkfood Ltd. & Ors.	...Respondents

Present: Mr.Kumarjit Banerjee and Mr.S.S.Brar, Advocates
with Mr.Sudipto Dutta, Legal Advisor for the petitioner.
Mr.Nikhil Chawla and Ms.Priya Deep, Advocates
for respondents Nos. 1 to 5 & 7.
Mr.Amit Aggarwal, Advocate for respondent No.6
None for respondent No.8.

Common rejoinder in respect of the written replies to the amended petition has been filed which is not permissible. Learned counsel for petitioner seeks time to file separate rejoinders in respect of amended written statements and written statement of the added respondent. An issue has also been raised during the course of hearing that certain assertions have been made in the rejoinder which are contrary to the order dated 27.06.2017 passed by this Tribunal while disposing of CA No.21 of 2016.

Having heard the learned counsel for the parties, it is made quite clear that the assertions made in the rejoinder filed by the petitioner in contravention of the observations of this Tribunal order dated 27.06.2017 shall not be looked into while disposing of the case on merits.

List the matter on 02.02.2018 for arguments. The rejoinders, if any, to the amended written statements and to the written statement of the added respondent be filed at least 10 days before the date fixed with copy advance to the counsel opposite.

Sd/-

(Justice R.P.Nagrath)
Member (Judicial)

December 05, 2017
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